

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 26TH DAY OF MARCH, 2001

Original Application No.102 of 1995

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Smt.Komal Shree alias Kamal Shree
W/o Late Sri Ram nath, r/o Village
Nagala, Gwalior, post Paigoo
District Firozabad.

... Applicant

(By Adv: Shri C.P.Gupta)

Versus

1. Union of India through General
Manager, Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad.

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This application has been filed for a direction to the respondents to appoint the applicant on compassionate ground. It has also been prayed that applicant has not been paid family pension which is admissible to her after death of her husband and they may be directed to pay family pension.

The facts stated in the application are that husband of applicant late Sri Ram Nath was serving as Casual gangman prior to 5.1.1978. he died in harness on 9/10.10.1984 leaving behind applicant and two minor daughters. It is claimed that applicant made representatations in 1994 but she has not been given any relief.

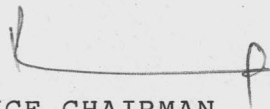
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I have considered the submission of the counsel for the applicant carefully. As the death has taken place admittedly long back in 1984 the purpose and object for providing appointment on compassionate ground has been lost and applicant is not entitled for this relief.

However, so far as family pension payable to the applicant is concerned, this OA is disposed of finally with the direction to the Respondent no.2 D.R.M, Northern Railway Allahabad to consider the case of the applicant and pass reasoned order in accordance with law within three months from the date a copy of this order is filed before him. If the applicant is found entitled for family pension, the amount shall be paid to her within six months from the date order is passed by respondent no.2. There will be no order as to costs.


VICE CHAIRMAN

Dated: 26.3.2001

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